

Minutes of the Meeting No. 05/17 scheduled on 15.06.2016 (actually held on 17.06.2016) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.04/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 67 NC No.05/17 Dated 15.06.2016 (held on 17.06.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/641/AM15/DES-IV RLA F. No. 03/94/40/285/AM15 Lic. No. 0310786433 dt.04.07.2014
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 13.07.2016.

Case No M- 68 NC No.05/17 Dated 15.06.2016 (held on 17.06.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/372/AM14/DES-IV RLA F. No. 03/94/40/66/AM14 Lic. No. 0310740469 dt.05.07.2013
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 13.07.2016.

Case No M- 69 NC No.05/17 Dated 15.06.2016 (held on 17.06.2016)	M/s. Excel Crop Care Ltd., Mumbai F. No. 01/83/50/119/AM14/DES-IV RLA F. No. 03/94/40/724/AM15 Lic. No. 0310790839 dt.07.11.2014
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 13.07.2016.

Case No M- 70 NC No.05/17 Dated 15.06.2016 (held on 17.06.2016)	M/s. Technichem Organics Pvt. Ltd., Ahmedabad F. No. 01/83/50/611/AM06/DES-IV RLA F. No. 08/24/40/44/AM06 Lic. No-810053284 dt.17.01.2006
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The Committee considered the case as per agenda. Committee decided to defer the request of the firm to examine the case. The case is re-listed for 15.06.2016.

THIS CASE HAVE BEEN CONSIDERED IN NORMS COMMITTING MEETING No. 05/17 DATED 15.06.2016 (Held on 17.06.2016) **OUT OF AGENDA** AS THE DECISION WAS PENDING FOR LONG TIME.

Case No M- 71 NC No. 05/17 Dated 15.06.2016 (held on 17.06.2016)	M/ s DCW Ltd., Tamil Nadu F.No.01/83/171/18/AM15/DES-IV
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The Committee considered the case as per agenda for amendment of SION A-1875. Committee discussed the matter based on the written comments of Department of C&PC (Chemical Division) and decided to amend the Norms in A-1875 as follows:-

2. The existing entry in SION A-1875 of the Product Group 'Chemical and Allied Products' is amended as under:

Exports			Imports		
S. No.	Export Item	Qty	S. No.	Import Item	Qty allowed
1	Upgraded Beneficiated Ilmenite (Synthetic Rutile) containing Titanium Dioxide of 90-96% concentration (Specific % concentration to be mentioned)	1Kg	1	Furnace Oil	1.068 kg.
				OR	
				Coal	1.000 kg.
			2	Ilmenite Ore containing Titanium Dioxide of 49%-57% concentration (Specific % concentration to be mentioned)	To be calculated as per the guidelines mentioned in the following note
			3	Coke	0.182 kg.

Note:

I- Specific percentage of Titanium dioxide in export product to be mentioned in export documents.

II- Specific percentage of Titanium dioxide in import item 2 to be mentioned in import documentation.

III- For the purpose of entitlement of imported raw material, the percentage concentration of export item as well as concentration of import item 2 should be taken. For this the entitlement should be worked out considering 13.6% wastage on the actual net content of Titanium dioxide both in the export product and import product.

Eg:- If the export product contains 90% Titanium dioxide [weighted average of all shipments and import item i.e. Ilmenite ore contains 50% Titanium dioxide [weighted average of all bill of entries], entitlement may be worked out based on following formula:

Entitlement of import product per kg of export product = $90\% \times 1.13650\% = 2.045 \text{ kgs}$

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2016 MEETING DATE : 15.06.2016

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Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:
Decision: The Committee considered the case as per agenda for discussing the request of the firm for fixation of norms. During the meeting on 17.06.2016, the Committee decided to ratify the following norms as under:-			
Item of Export	Qty.	Item of Import	Qty.
Metallurgical Coke Low Ash (Ash content 12.50%)	1 MT	Rom Unwashed Coking Coal Moisture: 7%-%. Ash: 30%. Volatile matter: 20% - 22%. Sulphur: 0.50% Phosphours: 0.01%. Crucible Swelling No.7, Mean Reflectance: 1.20%	48385.2 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:13.07.2016
Decision :D/L dated 16.06.2016 issued by Deptt. of IPP. The case is re-listed for 13.07.2016.				

3	Case No.:1/13/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00163/AM14/	RLA File :03/95/040/00054/AM13/	Lic.No/Date:0310694693 15.05.2012	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para-4.7.4 of HBP(2009-14). Reminders were issued to RA, Mumbai on 17.4.2014, 14.7.2014 and 14.01.2016. The case is re-listed for 13.07.2016.				

	Case No.:8/9/83-ALC1/2015	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
4	HQ File :01/83/050/00542/AM16/	RLA File :05/23/040/00033/AM13/	Lic.No/Date:0510325623 23.05.2012	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:3/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
5	HQ File :01/83/050/00011/AM14/	RLA File :17/24/040/00008/AM14/	Lic.No/Date:1710005297 22.04.2013	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:53/17/83-ALC1/2013	Party Name:PROEC ENERGY LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00226/AM14/	RLA File :05/24/040/00016/AM14/	Lic.No/Date:0510352597 29.04.2013	Defer Date:
6	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/9/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
7	HQ File : 01/83/050/00157/AM14/	RLA File :05/23/040/00030/AM14/	Lic.No/Date:0510353100 03.05.2013	Defer Date:13.07.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issued. The case is re-listed for 13.07.2016.

8	Case No.:43/47/83-ALC1/2013	Party Name:ACPL EXPORTS PVT.LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00859/AM14/	RLA File :05/23/040/00350/AM14/	Lic.No/Date:0510374406 24.12.2013	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

9	Case No.:85/5/83-ALC1/2015	Party Name:SEROV PLASTICS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00324/AM16/	RLA File :02/24/040/00172/AM14/	Lic.No/Date:0210198710 10.01.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

10	Case No.:10/4/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00115/AM15/	RLA File :08/24/040/00016/AM15/	Lic.No/Date:0810131004 01.05.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

11	Case No.:14/10/83-ALC1/2014	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00244/AM15/	RLA File :05/23/040/00039/AM15/	Lic.No/Date:0510385795 05.05.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

12	Case No.:50/7/83-ALC1/2015	Party Name:GSC, GLASS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00464/AM16/	RLA File :05/23/040/00035/AM15/	Lic.No/Date:0510386561 15.05.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

13	Case No.:96/7/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00510/AM16/	RLA File :05/24/040/00065/AM15/	Lic.No/Date:0510386774 19.05.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/58/2015-TSW dated 16.06.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

14	Case No.:98/7/83-ALC1/2015	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00512/AM16/	RLA File :05/23/040/00073/AM15/	Lic.No/Date:0510387216 23.05.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

15	Case No.:43/10/83-ALC1/2014	Party Name:BANARAS BEADS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00273/AM15/	RLA File :15/24/040/00008/AM15/	Lic.No/Date:1510021990 09.06.2014	Defer Date:13.07.2016
Decision :D/L dated 20.06.2016 issued by Deptt. of IPP. The case is re-listed for 13.07.2016.				

16	Case No.:4/10/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00234/AM15/	RLA File :34/24/040/00112/AM15/	Lic.No/Date:3410040438 11.08.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

17	Case No.:11/18/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00700/AM15/	RLA File :03/95/040/00413/AM15/	Lic.No/Date:0310787952 12.08.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

18	Case No.:15/18/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00704/AM15/	RLA File :02/24/040/00095/AM15/	Lic.No/Date:0210204815 19.08.2014	Defer Date:13.07.2016
Decision :D/L dated 16.05.2016 issued by Deptt. of IPP. The case is re-listed for 13.07.2016.				

19	Case No.:5/10/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00235/AM15/	RLA File :08/24/040/00209/AM15/	Lic.No/Date:0810133189 02.09.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

20	Case No.:85/18/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Rejected
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	HQ File :01/83/050/00774/AM15/	RLA File :10/24/040/00045/AM15/	Lic.No/Date:1010058769 03.09.2014	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 05.04.2015.			

	Case No.:7/14/83- ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
21	HQ File :01/83/050/00493/AM15/	RLA File :34/24/040/00107/AM15/	Lic.No/Date:3410040511 04.09.2014	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.			

	Case No.:5/14/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
22	HQ File :01/83/050/00491/AM15/	RLA File :08/24/040/00319/AM15/	Lic.No/Date:0810133871 19.11.2014	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.			

	Case No.:10/14/83- ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
23	HQ File :01/83/050/00496/AM15/	RLA File :09/24/040/00478/AM15/	Lic.No/Date:0910061296 24.11.2014	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.			

	Case No.:9/1/83- ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
24	HQ File	RLA File	Lic.No/Date:0510392276	Defer

	:01/83/050/00009/AM16/	:05/23/040/00396/AM15/	03.12.2014	Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:6/16/83-ALC1/2014	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
25	HQ File :01/83/050/00591/AM15/	RLA File :09/24/040/00541/AM15/	Lic.No/Date:0910061467 31.12.2014	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:89/5/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
26	HQ File :01/83/050/00328/AM16/	RLA File :03/95/040/00954/AM15/	Lic.No/Date:0310794024 20.02.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:105/7/83-ALC1/2015	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
27	HQ File :01/83/050/00519/AM16/	RLA File :13/24/040/00052/AM15/	Lic.No/Date:1310047807 03.03.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.				

	Case No.:10/9/83-ALC1/2015	Party Name:NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
28	HQ File	RLA File	Lic.No/Date:0510393495	Defer

	:01/83/050/00544/AM16/	:05/24/040/00584/AM15/	09.03.2015	Date:13.07.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 13.07.2016.			

29	Case No.:24/5/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00263/AM16/	RLA File :05/23/040/00567/AM15/	Lic.No/Date:0510393617 18.03.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012-CH-II dated 08.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:45/5/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00284/AM16/	RLA File :17/24/040/00207/AM15/	Lic.No/Date:1710006069 19.03.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 13.07.2016.			

31	Case No.:47/7/83-ALC1/2015	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00461/AM16/	RLA File :03/95/040/01108/AM15/	Lic.No/Date:0310795038 31.03.2015	Defer Date:13.07.2016
	Decision :D/L dated 16.05.2016 issued by Deptt. of IPP. The case is re-listed for 13.07.2016.			

32	Case No.:29/7/83-ALC1/2015	Party Name:SNAM ABRASIVES PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
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HQ File :01/83/050/00443/AM16/	RLA File :07/24/040/00003/AM16/	Lic.No/Date:0710108027 15.04.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

Case No.:48/7/83- ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
33 HQ File :01/83/050/00462/AM16/	RLA File :02/24/040/00007/AM16/	Lic.No/Date:0210205722 20.04.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

Case No.:85/7/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00499/AM16/	RLA File :15/24/040/00002/AM16/	Lic.No/Date:1510022051 20.04.2015	Defer Date:
34	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:44/7/83- ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
35 HQ File :01/83/050/00458/AM16/	RLA File :05/24/040/00616/AM15/	Lic.No/Date:0510393915 23.04.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

36	Case No.:45/7/83-ALC1/2015	Party Name:LA-DE MURE	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00459/AM16/	RLA File :05/23/040/00546/AM15/	Lic.No/Date:0510394002 27.04.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

37	Case No.:74/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00488/AM16/	RLA File :17/24/040/00005/AM16/	Lic.No/Date:1710006097 28.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 04.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:28/9/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00562/AM16/	RLA File :09/24/040/00017/AM16/	Lic.No/Date:0910061953 01.05.2015	Defer Date:13.07.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 13.07.2016.			

39	Case No.:82/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00496/AM16/	RLA File :15/24/040/00006/AM16/	Lic.No/Date:1510022060 05.05.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

40	Case No.:2/3/83-ALC1/2015	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00158/AM16/	RLA File :08/24/040/00011/AM16/	Lic.No/Date:0810135236 08.05.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

41	Case No.:75/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00489/AM16/	RLA File :17/24/040/00009/AM16/	Lic.No/Date:1710006101 13.05.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:83/7/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00497/AM16/	RLA File :02/24/040/00002/AM16/	Lic.No/Date:0210205793 14.05.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

43	Case No.:77/7/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
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HQ File :01/83/050/00491/AM16/	RLA File :15/24/040/00008/AM16/	Lic.No/Date:1510022065 21.05.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/9/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00541/AM16/	RLA File :04/24/040/00044/AM16/	Lic.No/Date:0410160578 26.05.2015	Defer Date:
44	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:80/7/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00494/AM16/	RLA File :02/24/040/00025/AM16/	Lic.No/Date:0210205842 29.05.2015	Defer Date:
45	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals		

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:79/7/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00493/AM16/	RLA File :05/24/040/00081/AM16/	Lic.No/Date:0510394397 02.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:92/7/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00506/AM16/	RLA File :17/24/040/00017/AM16/	Lic.No/Date:1710006128 05.06.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:89/7/83-	Party Name:FIRE SAFETY	Meet No/Date:5/83-ALC1/2016	Status:Case
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	ALC1/2015	DEVICES PVT. LTD.	15.06.2016	Approved
	HQ File :01/83/050/00503/AM16/	RLA File :05/23/040/00093/AM16/	Lic.No/Date:0510394476 08.06.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:23/3/83- ALC1/2016	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
49	HQ File :01/83/050/00023/AM17/	RLA File :03/95/040/00135/AM16/	Lic.No/Date:0310796502 09.06.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/41/2010-PC-II dated 06.04.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:91/7/83- ALC1/2015	Party Name: SHIVA EXIM ENTERPRISES	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
50	HQ File :01/83/050/00505/AM16/	RLA File :05/24/040/00102/AM16/	Lic.No/Date:0510394505 10.06.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

	Case No.:19/9/83- ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
51	HQ File	RLA File	Lic.No/Date:0910062178	Defer Date:

	:01/83/050/00553/AM16/	:09/24/040/00079/AM16/	12.06.2015	
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:91/9/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
52	HQ File :01/83/050/00625/AM16/	RLA File :06/24/040/00012/AM16/	Lic.No/Date:0610038173 15.06.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

	Case No.:41/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00575/AM16/	RLA File :05/23/040/00102/AM16/	Lic.No/Date:0510394738 29.06.2015	Defer Date:
53	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:21/9/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
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HQ File :01/83/050/00555/AM16/	RLA File :05/23/040/00139/AM16/	Lic.No/Date:0510394765 30.06.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

Case No.:62/9/83- ALC1/2015	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
55 HQ File :01/83/050/00596/AM16/	RLA File :03/95/040/00231/AM16/	Lic.No/Date:0310796999 01.07.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

Case No.:47/9/83- ALC1/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
56 HQ File :01/83/050/00581/AM16/	RLA File :03/95/040/00254/AM16/	Lic.No/Date:0310797025 02.07.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

Case No.:17/9/83- ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
57 HQ File :01/83/050/00551/AM16/	RLA File :33/24/040/00002/AM16/	Lic.No/Date:3310030217 09.07.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:35/9/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00569/AM16/	RLA File :05/23/040/00134/AM16/	Lic.No/Date:0510394893 14.07.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/9/2010-PC-II dated 18.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

59	Case No.:29/9/83-ALC1/2015	Party Name:SHREE SALES CORPORATION	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00563/AM16/	RLA File :13/24/040/00012/AM16/	Lic.No/Date:1310047924 16.07.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:36/11/83-ALC1/2015	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00665/AM16/	RLA File :32/24/040/00007/AM16/	Lic.No/Date:3210077622 16.07.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

61	Case No.:36/9/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
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HQ File :01/83/050/00570/AM16/	RLA File :05/23/040/00166/AM16/	Lic.No/Date:0510395028 22.07.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:72/9/83- ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00606/AM16/	RLA File :03/95/040/00324/AM16/	Lic.No/Date:0310797535 22.07.2015	Defer Date:
62	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/70/2015-CH-II dated 22.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:49/9/83- ALC1/2015	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
HQ File :01/83/050/00583/AM16/	RLA File :03/95/040/00323/AM16/	Lic.No/Date:0310797598 23.07.2015	Defer Date:13.07.2016
63	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.		

Case No.:37/9/83- ALC1/2015	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0510395080	Defer
64			

	:01/83/050/00571/AM16/	:05/23/040/00176/AM16/	24.07.2015	Date:13.07.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

	Case No.:90/9/83-ALC1/2015	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00624/AM16/	RLA File :03/94/040/00289/AM16/	Lic.No/Date:0310797656 24.07.2015	Defer Date:
65	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:78/9/83-ALC1/2015	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00612/AM16/	RLA File :03/95/040/00252/AM16/	Lic.No/Date:0310797758 28.07.2015	Defer Date:13.07.2016
66	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:106/7/83-ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00520/AM16/	RLA File :08/24/040/00025/AM16/	Lic.No/Date:0810135755 29.07.2015	Defer Date:13.07.2016
67	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

68	Case No.:107/7/83-	Party Name:KUTCH	Meet No/Date:5/83-	Status:Case
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ALC1/2015	CHEMICAL INDUSTRIES LTD.,	ALC1/2016 15.06.2016	Deferred
HQ File :01/83/050/00521/AM16/	RLA File :34/24/040/00121/AM16/	Lic.No/Date:3410041413 29.07.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

Case No.:6/9/83-ALC1/2015	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00540/AM16/	RLA File :02/24/040/00080/AM16/	Lic.No/Date:0210206024 29.07.2015	Defer Date:
69	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:31/9/83-ALC1/2015	Party Name:PUSHPSONS FIBROL PRIVATE LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00565/AM16/	RLA File :05/24/040/00203/AM16/	Lic.No/Date:0510395122 29.07.2015	Defer Date:
70	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

71	Case No.:72/11/83-ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00701/AM16/	RLA File :03/95/040/00305/AM16/	Lic.No/Date:0310797881 03.08.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their OM.No.14011/7/2011-50-CH-II dated 02.10.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

72	Case No.:25/11/83-ALC1/2015	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00654/AM16/	RLA File :02/24/040/00058/AM16/	Lic.No/Date:0210206043 05.08.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

73	Case No.:26/11/83-ALC1/2015	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00655/AM16/	RLA File :02/24/040/00057/AM16/	Lic.No/Date:0210206042 05.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

74	Case No.:23/11/83-	Party Name:SILVERLINE	Meet No/Date:5/83-ALC1/2016	Status:Case
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ALC1/2015	TAPES MFG. PVT. LTD.,	15.06.2016	Deferred
HQ File :01/83/050/00652/AM16/	RLA File :02/24/040/00096/AM16/	Lic.No/Date:0210206059 11.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

Case No.:33/11/83-ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00662/AM16/	RLA File :56/24/040/00018/AM16/	Lic.No/Date:5610004657 11.08.2015	Defer Date:
75	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO dated 16.06.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:31/11/83-ALC1/2015	Party Name:PRASAN SOLUTIONS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00660/AM16/	RLA File :10/24/040/00045/AM16/	Lic.No/Date:1010059248 17.08.2015	Defer Date:
76	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:40/11/83-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
77			

HQ File :01/83/050/00669/AM16/	RLA File :34/24/040/00109/AM16/	Lic.No/Date:3410041461 17.08.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/35/2012-PC-II dated 08.04.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:75/11/83- ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00704/AM16/	RLA File :03/95/040/00195/AM16/	Lic.No/Date:0310798230 17.08.2015	Defer Date:
78	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:81/11/83- ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00710/AM16/	RLA File :03/94/040/00880/AM15/	Lic.No/Date:0310798206 17.08.2015	Defer Date:
79	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of		

NORMS COMMITTEE.

80	Case No.:66/11/83-ALC1/2015	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00695/AM16/	RLA File :02/24/040/00079/AM16/	Lic.No/Date:0210206074 18.08.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/119/2011-CH-II dated 10.10.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

81	Case No.:30/11/83-ALC1/2015	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00659/AM16/	RLA File :05/23/040/00197/AM16/	Lic.No/Date:0510395417 25.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

82	Case No.:74/11/83-ALC1/2015	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00703/AM16/	RLA File :03/95/040/00378/AM16/	Lic.No/Date:0310798479 26.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

83	Case No.:85/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310798484	Defer

	:01/83/050/00714/AM16/	:03/94/040/00420/AM16/	26.08.2015	Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

84	Case No.:87/11/83-ALC1/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00716/AM16/	RLA File :03/94/040/00421/AM16/	Lic.No/Date:0310798486 26.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

85	Case No.:37/11/83-ALC1/2015	Party Name:GREENVALE ECO PRODUCTS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00666/AM16/	RLA File :31/83/040/00077/AM16/	Lic.No/Date:3110065612 27.08.2015	Defer Date:13.07.2016
Decision :D/L dated 15.06.2016 issued by Deptt. of IPP. The case is re-listed for 13.07.2016.				

86	Case No.:29/11/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00658/AM16/	RLA File :05/23/040/00225/AM16/	Lic.No/Date:0510395474 28.08.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

87	Case No.:38/11/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:3110065615	Defer

	:01/83/050/00667/AM16/	:31/83/040/00078/AM16/	28.08.2015	Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:2/11/83-ALC1/2015	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
88	HQ File :01/83/050/00631/AM16/	RLA File :05/24/040/00259/AM16/	Lic.No/Date:0510395491 31.08.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:67/11/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00696/AM16/	RLA File :05/24/040/00258/AM16/	Lic.No/Date:0510395476 31.08.2015	Defer Date:
89	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:17/11/83-ALC1/2015	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
90	HQ File	RLA File	Lic.No/Date:0410160992	Defer Date:

	:01/83/050/00646/AM16/	:04/24/040/00089/AM16/	04.09.2015	
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/129/2016-TSW dated 24.05.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:1/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
91	HQ File :01/83/050/00535/AM16/	RLA File :09/24/040/00310/AM16/	Lic.No/Date:0910062577 09.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:2/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
92	HQ File :01/83/050/00536/AM16/	RLA File :09/24/040/00314/AM16/	Lic.No/Date:0910062578 09.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:3/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
93	HQ File :01/83/050/00537/AM16/	RLA File :09/24/040/00311/AM16/	Lic.No/Date:0910062579 09.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

94	Case No.:4/9/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00538/AM16/	RLA File :09/24/040/00309/AM16/	Lic.No/Date:0910062580 09.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

95	Case No.:68/11/83-ALC1/2015	Party Name:METALITE ECO FUTURE LABS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00697/AM16/	RLA File :05/24/040/00272/AM16/	Lic.No/Date:0510395561 09.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:41/17/83-ALC1/2015	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00835/AM16/	RLA File :03/94/040/00412/AM16/	Lic.No/Date:0310798807 10.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	Case No.:58/11/83-ALC1/2015	Party Name:VEDI CARE AYURVEDA PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00687/AM16/	RLA File :05/24/040/00064/AM16/	Lic.No/Date:0510395615 15.09.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

98	Case No.:31/17/83-ALC1/2015	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00825/AM16/	RLA File :03/94/040/00457/AM16/	Lic.No/Date:0310798985 21.09.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

99	Case No.:32/17/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00826/AM16/	RLA File :03/94/040/00453/AM16/	Lic.No/Date:0310798982 21.09.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

100	Case No.:33/17/83-ALC1/2015	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00827/AM16/	RLA File :03/94/040/00451/AM16/	Lic.No/Date:0310798981 21.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

101	Case No.:57/11/83-ALC1/2015	Party Name:CLASSIC COIR FACTORY	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00686/AM16/	RLA File :10/24/040/00051/AM16/	Lic.No/Date:1010059274 22.09.2015	Defer Date:13.07.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.			

102	Case No.:2/5/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00189/AM17/	RLA File :08/24/040/00066/AM16/	Lic.No/Date:0810136088 22.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

103	Case No.:63/11/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00692/AM16/	RLA File :02/24/040/00112/AM16/	Lic.No/Date:0210206183 23.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals			

letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
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104	Case No.:34/17/83-ALC1/2015	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00828/AM16/	RLA File :03/94/040/00389/AM16/	Lic.No/Date:0310799027 23.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

105	Case No.:61/11/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00690/AM16/	RLA File :05/24/040/00293/AM16/	Lic.No/Date:0510395728 24.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

106	Case No.:60/11/83-ALC1/2015	Party Name:SOUTHERN HYDROCARBONS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00689/AM16/	RLA File :25/24/040/00007/AM16/	Lic.No/Date:2510004418 28.09.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:53/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00682/AM16/	RLA File :05/23/040/00276/AM16/	Lic.No/Date:0510395774 30.09.2015	Defer Date:
107	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:65/11/83-ALC1/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
108	HQ File :01/83/050/00694/AM16/	RLA File :05/23/040/00277/AM16/	Lic.No/Date:0510395775 30.09.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

109	Case No.:27/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
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	HQ File :01/83/050/00821/AM16/	RLA File :17/24/040/00059/AM16/	Lic.No/Date:1710006182 01.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:26/17/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00820/AM16/	RLA File :17/24/040/00062/AM16/	Lic.No/Date:1710006186 07.10.2015	Defer Date:
110	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:55/11/83- ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00684/AM16/	RLA File :02/24/040/00140/AM16/	Lic.No/Date:0210206218 09.10.2015	Defer Date:13.07.2016
111	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O. to be issue. The case is re-listed for 13.07.2016.			

112	Case No.:28/17/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83- ALC1/2016	Status:Case Approved
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[Signature]
 Director, Central Excise and Service Tax
 Department of Revenue
 Government of India
 New Delhi

			15.06.2016	
	HQ File :01/83/050/00822/AM16/	RLA File :17/24/040/00063/AM16/	Lic.No/Date:1710006187 14.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:42/17/83- ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00836/AM16/	RLA File :03/95/040/00469/AM16/	Lic.No/Date:0310799580 21.10.2015	Defer Date:
113	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:38/17/83- ALC1/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
114	HQ File :01/83/050/00832/AM16/	RLA File :03/94/040/00191/AM16/	Lic.No/Date:0310799644 23.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and defer for examine the case. The case is re-listed for 13.07.2016.			

115	Case No.:39/17/83-	Party Name:GALAXY	Meet No/Date:5/83- ALC1/2016	Status:Case
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	ALC1/2015	SURFACTANTS LTD.,	15.06.2016	Deferred
	HQ File :01/83/050/00833/AM16/	RLA File :03/94/040/00119/AM16/	Lic.No/Date:0310799643 23.10.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 13.07.2016.				

116	Case No.:1/11/83- ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00630/AM16/	RLA File :05/24/040/00173/AM16/	Lic.No/Date:0510396023 26.10.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

117	Case No.:45/17/83- ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00839/AM16/	RLA File :03/95/040/00202/AM16/	Lic.No/Date:0310799664 26.10.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.				

118	Case No.:46/17/83- ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00840/AM16/	RLA File :03/95/040/00203/AM16/	Lic.No/Date:0310799663 26.10.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.				

119	Case No.:47/17/83- ALC1/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310799671	Defer

:01/83/050/00841/AM16/	:03/95/040/00528/AM16/	26.10.2015	Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

Case No.:51/17/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00845/AM16/	RLA File :33/24/040/00009/AM16/	Lic.No/Date:3310030258 26.10.2015	Defer Date:
120	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:2/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
121 HQ File :01/83/050/00002/AM17/	RLA File :03/94/040/00147/AM16/	Lic.No/Date:0310799670 26.10.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

Case No.:3/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
122 HQ File :01/83/050/00003/AM17/	RLA File :03/94/040/00285/AM16/	Lic.No/Date:0310799667 26.10.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 21.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
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123	Case No.:4/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00004/AM17/	RLA File :03/94/040/00310/AM16/	Lic.No/Date:0310799669 26.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 17.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:18/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00812/AM16/	RLA File :09/24/040/00276/AM16/	Lic.No/Date:0910062775 27.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

125	Case No.:7/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00007/AM17/	RLA File :03/94/040/00569/AM16/	Lic.No/Date:0310799702 27.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:15/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00015/AM17/	RLA File :03/94/040/00115/AM16/	Lic.No/Date:0310799697 27.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:10/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00010/AM17/	RLA File :03/94/040/00576/AM16/	Lic.No/Date:0310799738 28.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

128	Case No.:11/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00011/AM17/	RLA File :03/94/040/00579/AM16/	Lic.No/Date:0310799736 28.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

	NORMS COMMITTEE.
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129	Case No.:12/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00012/AM17/	RLA File :03/94/040/00577/AM16/	Lic.No/Date:0310799735 28.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 17.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.:13/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00013/AM17/	RLA File :03/94/040/00578/AM16/	Lic.No/Date:0310799758 28.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

131	Case No.:7/17/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM16/	RLA File :02/24/040/00145/AM16/	Lic.No/Date:0210206249 29.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

132	Case No.:16/17/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
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	HQ File :01/83/050/00810/AM16/	RLA File :09/24/040/00269/AM16/	Lic.No/Date:0910062792 29.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

	Case No.:17/17/83- ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
133	HQ File :01/83/050/00811/AM16/	RLA File :09/24/040/00268/AM16/	Lic.No/Date:0910062793 29.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

	Case No.:5/3/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00005/AM17/	RLA File :03/94/040/00581/AM16/	Lic.No/Date:0310799846 29.10.2015	Defer Date:
134	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/3/83- ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
135	HQ File :01/83/050/00014/AM17/	RLA File :03/94/040/00574/AM16/	Lic.No/Date:0310799847 29.10.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

136	Case No.:22/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00816/AM16/	RLA File :17/24/040/00070/AM16/	Lic.No/Date:1710006198 30.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

137	Case No.:29/17/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00823/AM16/	RLA File :22/24/040/00061/AM16/	Lic.No/Date:2210015340 30.10.2015	Defer Date:13.07.2016
	Decision :Comments awaited from Deptt. of IPP. U.O. issued on 09.06.2016. The case is re-listed for 13.07.2016.			

138	Case No.:8/3/83-ALC1/2016	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00008/AM17/	RLA File :03/94/040/00593/AM16/	Lic.No/Date:0310799888 30.10.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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139	Case No.:20/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00814/AM16/	RLA File :17/24/040/00072/AM16/	Lic.No/Date:1710006200 02.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

140	Case No.:25/17/83-ALC1/2015	Party Name:VINOD AGENCIES	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00819/AM16/	RLA File :50/24/040/00014/AM16/	Lic.No/Date:5010002227 02.11.2015	Defer Date:13.07.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 13.07.2016.			

141	Case No.:6/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00006/AM17/	RLA File :03/94/040/00583/AM16/	Lic.No/Date:0310799941 02.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:28/3/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00028/AM17/	RLA File :03/94/040/01142/AM15/	Lic.No/Date:0310799947 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Depts. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 07.07.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

143	Case No.:21/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00815/AM16/	RLA File :17/24/040/00073/AM16/	Lic.No/Date:1710006201 03.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

144	Case No.:16/3/83-ALC1/2016	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00016/AM17/	RLA File :03/94/040/00544/AM16/	Lic.No/Date:0310799984 03.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

145	Case No.:14/17/83-ALC1/2015	Party Name:DELTA EXPORTS INTERNATIONAL	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510396219	Defer

:01/83/050/00808/AM16/	:05/23/040/00331/AM16/	04.11.2015	Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

Case No.:50/17/83-ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00844/AM16/	RLA File :03/95/040/00473/AM16/	Lic.No/Date:0310800007 04.11.2015	Defer Date:
146	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:11/17/83-ALC1/2015	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
147	HQ File :01/83/050/00805/AM16/	RLA File :05/23/040/00310/AM16/	Lic.No/Date:0510396220 05.11.2015
	Decision : The Committee considered the case as per agenda and decided to defer the case for want of wants of comments from Deptt. of IPP. U.O. issued on 20.06.2016. The case is re-listed for 13.07.2016.		

Case No.:99/11/83-ALC1/2015	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
148	HQ File :01/83/050/00728/AM16/	RLA File :03/95/040/00582/AM16/	Lic.No/Date:0310800121 06.11.2015
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.		

149	Case No.:8/17/83-	Party Name:COLOUR	Meet No/Date:5/83-	Status:Case
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	ALC1/2015	INDIA	ALC1/2016 15.06.2016	Deferred
	HQ File :01/83/050/00802/AM16/	RLA File :34/24/040/00209/AM16/	Lic.No/Date:3410041664 06.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

	Case No.:43/17/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00837/AM16/	RLA File :03/95/040/00565/AM16/	Lic.No/Date:0310800118 06.11.2015	Defer Date:
150	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2015-CH-II dated 15.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:48/17/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00842/AM16/	RLA File :03/95/040/00540/AM15/	Lic.No/Date:0310800098 06.11.2015	Defer Date:
151	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

152	Case No.:49/17/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
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Handwritten signature
 Director, Central Board of Secondary Education
 Ministry of National Education
 Department of Secondary Education
 Ankara, Turkey

	HQ File :01/83/050/00843/AM16/	RLA File :03/95/040/00110/AM16/	Lic.No/Date:0310800100 06.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:44/17/83- ALC1/2015	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
153	HQ File :01/83/050/00838/AM16/	RLA File :03/95/040/00477/AM16/	Lic.No/Date:0310800153 09.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

	Case No.:12/17/83- ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
154	HQ File :01/83/050/00806/AM16/	RLA File :05/23/040/00341/AM16/	Lic.No/Date:0510396304 10.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

155	Case No.:13/17/83-	Party Name:HPL ADDITIVES	Meet No/Date:5/83- ALC1/2016	Status:Case
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ALC1/2015	LIMITED(FORMERLY KNOWN HIGH POLYMER	15.06.2016	Approved
HQ File :01/83/050/00807/AM16/	RLA File :05/23/040/00332/AM16/	Lic.No/Date:0510396322 13.11.2015	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:30/17/83- ALC1/2015	Party Name:MAHARASHTRA CARBON PVT LTD	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00824/AM16/	RLA File :50/24/040/00015/AM16/	Lic.No/Date:5010002239 16.11.2015	Defer Date:
156	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:5/17/83- ALC1/2015	Party Name:KALIMA GRANITES	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Deferred
HQ File :01/83/050/00799/AM16/	RLA File :04/24/040/00173/AM16/	Lic.No/Date:0410161319 17.11.2015	Defer Date:13.07.2016
157	Decision :The Committee considered the case as per agenda. Hard copy of application received		

	from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.
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158	Case No.:17/3/83-ALC1/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00017/AM17/	RLA File :03/94/040/00598/AM16/	Lic.No/Date:0310800310 19.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

159	Case No.:6/17/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00800/AM16/	RLA File :05/24/040/00243/AM16/	Lic.No/Date:0510396397 23.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

160	Case No.:24/17/83-ALC1/2015	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00818/AM16/	RLA File :24/24/040/00023/AM16/	Lic.No/Date:2410041868 23.11.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

161	Case No.:15/17/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00809/AM16/	RLA File :10/24/040/00072/AM16/	Lic.No/Date:1010059325 24.11.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

162	Case No.:26/3/83-ALC1/2016	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00026/AM17/	RLA File :03/94/040/00620/AM16/	Lic.No/Date:0310800540 01.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

163	Case No.:4/17/83-ALC1/2015	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00798/AM16/	RLA File :09/24/040/00485/AM16/	Lic.No/Date:0910062923 02.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:25/3/83-ALC1/2016	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00025/AM17/	RLA File :03/94/040/00677/AM16/	Lic.No/Date:0310800607 02.12.2015	Defer Date:
164	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/24/2015-CH-II dated 15.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:24/3/83-ALC1/2016	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00024/AM17/	RLA File :03/94/040/00646/AM16/	Lic.No/Date:0310800642 03.12.2015	Defer Date:
165	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	Case No.:27/3/83-ALC1/2016	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00027/AM17/	RLA File :03/94/040/00627/AM16/	Lic.No/Date:0310800636 03.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

167	Case No.:9/3/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00009/AM17/	RLA File :03/94/040/00687/AM16/	Lic.No/Date:0310800692 04.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

168	Case No.:22/3/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00022/AM17/	RLA File :03/94/040/00701/AM16/	Lic.No/Date:0310800690 04.12.2015	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
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169	Case No.:1/13/83-ALC1/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00769/AM16/	RLA File :34/24/040/00225/AM16/	Lic.No/Date:3410041721 10.12.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

170	Case No.:2/15/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00788/AM16/	RLA File :05/23/040/00386/AM16/	Lic.No/Date:0510396589 10.12.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

171	Case No.:2/13/83-ALC1/2015	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00770/AM16/	RLA File :34/24/040/00232/AM16/	Lic.No/Date:3410041729 11.12.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

	The case is re-listed for 13.07.2016.
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172	Case No.:18/3/83-ALC1/2016	Party Name:MAHALAXMI POLYPACK PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00018/AM17/	RLA File :05/24/040/00342/AM16/	Lic.No/Date:0510396607 14.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

173	Case No.:34/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00034/AM17/	RLA File :17/24/040/00081/AM16/	Lic.No/Date:1710006214 14.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

174	Case No.:32/3/83-ALC1/2016	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00032/AM17/	RLA File :02/24/040/00166/AM16/	Lic.No/Date:0210206363 16.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			



	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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175	Case No.:35/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00035/AM17/	RLA File :17/24/040/00082/AM16/	Lic.No/Date:1710006217 16.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

176	Case No.:39/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00039/AM17/	RLA File :17/24/040/00083/AM16/	Lic.No/Date:1710006218 16.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:19/3/83-ALC1/2016	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
177	HQ File :01/83/050/00019/AM17/	RLA File :05/23/040/00377/AM16/	Lic.No/Date:0510396778 21.12.2015	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.				

	Case No.:36/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00036/AM17/	RLA File :17/24/040/00084/AM16/	Lic.No/Date:1710006219 21.12.2015	Defer Date:
178	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:41/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00041/AM17/	RLA File :17/24/040/00085/AM16/	Lic.No/Date:1710006220 21.12.2015	Defer Date:
179	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

180	Case No.:49/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00049/AM17/	RLA File :34/24/040/00173/AM16/	Lic.No/Date:3410041755 21.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

181	Case No.:50/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00050/AM17/	RLA File :34/24/040/00093/AM16/	Lic.No/Date:3410041756 21.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

182	Case No.:21/3/83-ALC1/2016	Party Name:KLJ ORGANIC LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00021/AM17/	RLA File :05/23/040/00397/AM16/	Lic.No/Date:0510396811 22.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

	redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

183	Case No.:7/13/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00775/AM16/	RLA File :09/24/040/00569/AM16/	Lic.No/Date:0910063043 28.12.2015	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

184	Case No.:51/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00051/AM17/	RLA File :34/24/040/00141/AM16/	Lic.No/Date:3410041761 28.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

185	Case No.:52/3/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00052/AM17/	RLA File :34/24/040/00220/AM16/	Lic.No/Date:3410041762 28.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

186	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:38/3/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00038/AM17/	RLA File :17/24/040/00090/AM16/	Lic.No/Date:1710006228 29.12.2015	Defer Date:

186	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:38/3/83-ALC1/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00038/AM17/	RLA File :17/24/040/00090/AM16/	Lic.No/Date:1710006228 29.12.2015	Defer Date:

187	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			
	Case No.:55/17/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00849/AM16/	RLA File :25/24/040/00014/AM16/	Lic.No/Date:2510004439 30.12.2015	Defer Date:13.07.2016

188	Decision: The Committee considered the case as per agenda. Based on the written			
	Case No.:20/3/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00020/AM17/	RLA File :05/23/040/00401/AM16/	Lic.No/Date:0510397096 30.12.2015	Defer Date:

	recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2011-50-CH-II dated 18.12.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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	Case No.:40/3/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
189	HQ File :01/83/050/00040/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	RLA File :17/24/040/00092/AM16/	Lic.No/Date:1710006233 31.12.2015	Defer Date:

	Case No.:46/3/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
190	HQ File :01/83/050/00046/AM17/ Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	RLA File :34/24/040/00249/AM16/	Lic.No/Date:3410041773 31.12.2015	Defer Date:

191	Case No.:48/3/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00048/AM17/	RLA File :34/24/040/00248/AM16/	Lic.No/Date:3410041774 31.12.2015	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

192	Case No.:45/3/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00045/AM17/	RLA File :34/24/040/00255/AM16/	Lic.No/Date:3410041785 05.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.:47/3/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
	HQ File :01/83/050/00047/AM17/	RLA File :34/24/040/00254/AM16/	Lic.No/Date:3410041784 05.01.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
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194	Case No.:29/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00029/AM17/	RLA File :05/24/040/00497/AM16/	Lic.No/Date:0510397244 08.01.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.				

195	Case No.:30/3/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00030/AM17/	RLA File :05/24/040/00498/AM16/	Lic.No/Date:0510397245 08.01.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from and forward to Deptt. of IPP for their comments. U.O. issued on 20.06.2016. The case is re-listed for 13.07.2016.				

196	Case No.:37/3/83-ALC1/2016	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00037/AM17/	RLA File :05/23/040/00415/AM16/	Lic.No/Date:0510397257 08.01.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

197	Case No.:42/3/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Approved
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HQ File :01/83/050/00042/AM17/	RLA File :10/24/040/00096/AM16/	Lic.No/Date:1010059370 14.01.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:43/3/83- ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00043/AM17/	RLA File :10/24/040/00095/AM16/	Lic.No/Date:1010059369 14.01.2016	Defer Date:
198	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:33/3/83- ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83- ALC1/2016 15.06.2016	Status:Case Approved
HQ File :01/83/050/00033/AM17/	RLA File :10/24/040/00098/AM16/	Lic.No/Date:1010059371 19.01.2016	Defer Date:
199	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on		

	account of shortage of technical manpower. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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200	Case No.:31/3/83-ALC1/2016	Party Name: BANARAS BEADS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00031/AM17/	RLA File :15/24/040/00018/AM16/	Lic.No/Date:1510022086 22.01.2016	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA and forward to Deptt. of IPP for their comments. U.O. issued on 20.06.2016. The case is re-listed for 13.07.2016.			

201	Case No.:1/15/83-ALC1/2015	Party Name:ITC LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00787/AM16/	RLA File :09/24/040/00619/AM16/	Lic.No/Date:0910063170 27.01.2016	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

202	Case No.:19/17/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00813/AM16/	RLA File :17/24/040/00116/AM16/	Lic.No/Date:1710006263 02.02.2016	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.			

203	Case No.:2/17/83-ALC1/2015	Party Name:COGENT GLASS LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00796/AM16/	RLA File :09/24/040/00577/AM16/	Lic.No/Date:0910063352 03.03.2016	Defer Date:13.07.2016
	Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.			

204	Case No.:3/5/83-ALC1/2016	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00190/AM17/	RLA File :05/23/040/00006/AM17/	Lic.No/Date:0510398170 12.04.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda. Hard copy of application received from RA to be forward to Deptt. of IPP for their comments. The case is re-listed for 13.07.2016.				

205	Case No.:1/5/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00188/AM17/	RLA File :34/24/040/00014/AM17/	Lic.No/Date:3410042234 01.06.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

206	Case No.:4/5/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2016 15.06.2016	Status:Case Deferred
	HQ File :01/83/050/00191/AM17/	RLA File :17/24/040/00031/AM17/	Lic.No/Date:1710006350 02.06.2016	Defer Date:13.07.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 13.07.2016.				

Date:27.06.2016
Place:New Delhi

K.K. Mushahary
Foreign Trade Development Officer

[Signature]
Date: 27/06/2016
Place: New Delhi

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No.7/58/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Cracked Heal Repair Cream K+ -
M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/510/AM-16/DES-IV

Adv. Auth. No. 0510386724 dt. 19-05-2014

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight allowing 0.5% wastage:-

Export product: Cracked Heal Repair Cream K+
Quantity : 8 0,000 Kg

Import Items:

Sl. No.	Item Description	*Quantity recommended (Kg)
1.	Tegosoft DO (Decyl Oleate)	7135.462
2.	Dehymulsf	7939.538
3.	Dragosantol 100 (Bisabolol)	80.400
4.	Cynergy TK	80.400
5.	Vitamin E Acetate (Tocopheryl Acetate)	80.400
6.	Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100cSt)	7135.462
7.	Paraffin Wax 60-63	1608.000
8.	Drieline PF	80.40
9.	Medilan Super (Lanolin)	4020.000
10.	D-Panthenol USP	562.800
11.	White Pet Jelly BP (Was BP-EP silikonene 783-L)(White Soft Paraffin)	4020.000
12.	Carbopol – Ultrez 10 (Carbomer Ultrez 10)	281.400
13.	Euxyl K340	804.000

*Subject to approval of TA (B)


(NAND LAL)
Consultant
16-06-2016

DGFT (DES-IV)

 17/6/2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repetit business

Subject: Advance Authorization application from M/s. Chemico chemicals P. Ltd.. for the import of raw material against the export of Antimony Trioxide

Ref: U.O. No. 01/83/50/214/AM16/DES-4/417 dated 3.8.2015

(Advance Authorization No. ~~0510393331~~ dated ~~20.2.2015~~)

0510393617 dt. 18.03.2015

M/s. Chemico chemicals P. Ltd... have submitted present application for the import of raw material against the export of Antimony Trioxide

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Antimony Trioxide (Chemically Pure)	1 kg.	ANTIMONY CONCENTRATE CONTAINING 45% TO 54% of Sb CONTENT	1.914kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushari, FTDO, (DES-4) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/9/2012-CH-II dated 4.12.2015

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199

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

1710006097 dt. 28.04.2015 ✓

(Advance Authorization No. ~~1710006095~~ dated 24.04.2015)

Ref: U.O. No. 01/83/050/487/AM-16/DES-IV/855 dated 11.01.2016.

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Product-4713 (Polyoxyethylene Tridecyl Alcohol)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Product-4713 (Polyoxyethylene Tridecyl Alcohol)	1 kg	1. Ethylene Oxide	0.606 kg.
		2. ISO Tridecanol (Tridecyl Alcohol)	0.393 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated .03.2016

Agarwal
17/6/16

No. 46011/41/2010-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

05/17
49
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 6th April, 2016

Repeat letter's

OFFICE MEMORANDUM

Sub: Application from M/s. Panama Petrochem Ltd. for the import of raw material against the export of Panoil TW 255 (Petroleum distillate) for issue of advance licence (Licence No. 0310791365 dated 25.11.2014) - reg

0310791365 dt. 09.06.2015 ✓

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/106/AM-16/DES-4/315 dated 06.07.2015 forwarded an application for issue of advance licence from M/s. Panama Petrochem Ltd. for the import of raw material against the export of Panoil TW 255 (Petroleum distillate) for issue of advance licence (Licence No. 0310791365 dated 25.11.2014). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Panoil TW 255 (Petroleum distillate)	1 kg.	Base oil	1.02

This has approval of the competent authority.


(O.P. Sharnia)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

27/4
12/6/16

No. 1401/10/2011-JO-Ch.I
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Repeat basis ✓

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 18th December, 2014 ✓

OFFICE MEMORANDUM

0510394893 dt. 14.07.2015 ✓

Sub: Application from M/s Intech Pharma Pvt. Ltd. for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence – reg.

The undersigned is directed to refer to U.O. No. 01/83/50/237/AM-15/DES-4/711 dated 26.11.2014 forwarding the application from M/s Intech Pharma Pvt. Ltd. (Licence No. 0510386028 dated 08.05.14) for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

~~0510395155 dt. 03.08.15~~

Name of Export Item(s)	Qty. in Kgs.	Name of import Item(s)	Qty. in Kgs.
Methyl Bromide 98%+2% Chloropicrin	1 kg	Liquid Bromine	1.153

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Sri B. D. Panwar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

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Rao (DES 4)
17/11/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

05/17

62
Repeat basis

Subject: Advance Authorization application from M/s. PIRAMAL ENTERPRISES LTD. for the import of raw material against the export of CONCEPT QUICK UNIT DOSE SOLUTION (9247X) (PACK 15 ML VIAL) CONCEPT QUICK U/D VIAL AM2105JA10H/ OXYSEPT UNIT DOSE (9247X0 PACKED IN VIAL OF 15 ML EACH etc.

M/s. PIRAMAL ENTERPRISES LTD. have submitted present application for the import of raw material against the export of CONCEPT QUICK UNIT DOSE SOLUTION (9247X) (PACK 15 ML VIAL) CONCEPT QUICK U/D VIAL AM2105JA10H/ OXYSEPT UNIT DOSE (9247X0 PACKED IN VIAL OF 15 ML EACH

The applications has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310797535 dated 22.07.15)
Ref: UO. No.01/83/50/590/AM-16/DES-4/896 Dated 01.02.2016

1. Item of Export	Qty.	Item of Import	Qty
CONCEPT QUICK UNIT DOSE SOLUTION (9247X) (PACK 15 ML VIAL) CONCEPT QUICK U/D VIAL AM2105JA10H/ OXYSEPT UNIT DOSE (9247X) PACKED IN VIAL OF 15 ML EACH	1000 NOS.	1. MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LIQUID FORM	0.022 Litre
		2. PURELL PE 1840 H	8.40 kg

(Advance Authorization No. 0310797254 dated 15.07.2015)
Ref: UO No.01/83/50/591/AM-16/DES-4/898 dated 01.02.2016

15/291

1. Item of Export	Qty.	Item of Import	Qty
ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)	1,000 Nos	1. CLEAR LENS PRO 1.5 Mg (SUBTILISIN SORBITOL 1.5 mg)	0.00835 kg
		2. N- ACETYL CYSTEIN	0.0310 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari .FTDO .(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 14010/70/2015 -CH-II dated 22 .02.2016

17/11/16

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Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 2nd October, 2014

Respect Sirs

OFFICE MEMORANDUM

Sub: Application from M/s. Paramount Minerals & Chemicals Ltd. for export of Optical Brightener C.I. Fluorescent Brightener - 351 Assay - 97% for advance licence (Licence No. 0310771905 dated 25.02.14) - reg. 0310797881 dt. 03.08.2015 ✓

The undersigned is directed to refer to U.O. No. 01/83/50/079/AM-15/DES-4/522 dated 27.08.2014 forwarding the application from M/s. Paramount Minerals & Chemicals Ltd. for export of Optical Brightener C.I. Fluorescent Brightener - 351 Assay - 97% for advance licence and to communicate that their application has been examaiend in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty. in Kgs.	Name of import Item(s)	Qty. in Kgs.
Optical Brightener C.L. Fluourescent Brightener - 351 Assay - 97%	1 Kg.	Sodium Methoxide	0.272
		Trimethyl Phosphite	0.854
		Dimethyl Sulfoxide	0.950
		Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948
		4,4-bis(chloromethyl) diphenyl	0.572

This has approval of the competent authority.

[Signature]

(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

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Shri S.K. Kala
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

[Handwritten signatures and initials]
Rajit K. Singh
S. K. Kala
S. K. Kala
S. K. Kala

HC received from R.A.

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DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Application for Advance authorization for the export of Filter Bags made from 750 GSM/M2 Woven Fibre Glass with PTFE Membrane laminated. Dust collection Bags made from Woven Fibre Glass Fabric- **M/s. Industrial Filters & Fabric P. Ltd.**

Ref: DGFT U.O. No. 01/83/50/662/AM16/DES-IV

Ad. Auth. No. 5610004657

Dated 11.08.2015

In the past NC meeting no. 05/2013-14 and also on dated 21.04.2014, 3% wastage was approved for the manufacture of Filter Bags made from Woven Fibre Glass Fabric. Based on above decisions, DIPP recommends the following norms on repeat basis:-

Export Item: Filter Bags made from 750 GSM/M2 Woven Fibre Glass with PTFE Membrane laminated. Dust collection Bags made from Woven Fibre Glass Fabric

Quantity : 5000 Numbers

Import Items :

S.No.	Item sought to be imported Duty Free	*Quantity recommended in metre
1.	FA 301(750 GSM PTFE Finish) width 65 Woven Fiber Glass Fabric (for Industrial use)	Net + 3%

*Subject to approval of TA (B)

DGFT (DES IV)

Agd 27/6/2016


(NAND LAL)
Consultant
16.06.2016

No. 46011/35/2012-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

05/17

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Repetit basis

47

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the April 08, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Polyfill Technologies Pvt. Ltd., Vadodara for issue of advance licence (Licence No. ~~3410039186~~ dated ~~04.02.2014~~) for export of Milky White Compound (containing 70% TiO₂) and corresponding import – reg. 3410041461 dt. 17.08.2015 ✓

The undersigned is directed to refer to U.O. No. 01/83/050/00131/AM-15/DES-4/978 dated 24.02.2016 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Items (s)	Qty.in MT	Name of import Item (s)	Qty. in MT
Milky White Compound (containing 70% TiO ₂)	One	Titanium Dioxide (TiO ₂)	0.7210
		LLDPE Granules / Resin	0.2987
		Polymerbased Additives	0.0103

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
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Email: omsharma@nic.in

Shri K.K. Mushahary,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

05/17

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Repeat letter

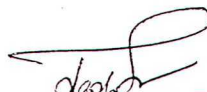
Sub: Application from M/s. Acmechem Ltd. for fixation of norms.

(Lic no: ~~0210175063~~ 7.9.12)
0210206074 dt. 18.08.2015 ✓

M/s. Acmechem Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export of Rubber Chemical Peptizo-II/Peptizol-11P Chemical Family Peptizol.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. This Department recommends the following norms for the present licence application:

Item of export	Qty	Item of import	Qty
Rubber Chemical Peptizo-11/Peptizol-11P Chemical Family Peptizol. Containing 48% of DI-Benzamido Di Phenyl Di-Sulphide, Kalam clay 30%, Stearic Acid 1.2%.	1 kg.	DBD (DI-Benzamido Di Phenyl Di-Sulphide)	0.485kg


(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/119/2011- Ch.II dated 10.10.2014

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HC received from R.A.
11/11/14

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No.7/129/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance Authorization for the export of Insulating Glass - M/s Fuso Glass India Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/646/AM-16/DES-IV

Advance Authorization No. 0410160992 dated 04-09-2015

The case has been examined and as per SION A 1060, 6% wastage is allowed for heat strengthening / toughened glass and allowing 2% wastage for making DGU this department recommends the following norms:-

Export Item: Insulating Glass Units (26 mm insulating glass unit – consists of 8mm HS Glass + 12mm Air Gap + 6mm HS Glass)

Quantity: 4500 Sq. Mt.

Import Item :

S.No.	Item description	Quantity recommended
1.	Relevant 8 mm Clear Float Glass	1.08 Sq. Mt./ Sq. Mt. content of export product.
2.	Relevant 6 mm Clear Float Glass	1.08 Sq. Mt./ Sq. Mt. content of export product.
3.	Relevant thickness Aluminum Spacer	Net + 2%
4.	Butyle (Sealant)	8 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less.
5.	Molecular Sieves	2.86 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less.
6.	Silicon Sealant	95 grams / meter of net content of Aluminium spacer used or applied quantity whichever is less (Quantity including both silicon sealant)
7.	Silicon Sealant	


(NAND LAL)
Consultant
23-05-2016

DGFT (NC)

No 7/129/16 - TSW DA 24/5/16

Ag 17/6/2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

05/17

122

Repeat basis

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Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No 0310793795 dated 11.2.2015

0310799667 dt. 26.10.2015 ✓

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
21/10/15

(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

Agarwal
22/6/2016

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

05/17
123
Repectable's

Sub:Application from M/s. Galaxy Surfactants for issuance of licence.

(Lic no. 0310799669 dt. 26.10.2015)

M/s. Galaxy Surfactants have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

0310799669 dt. 26.10.2015 ✓

Item of export	Qty	Item of import	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 kg	Lauric Acid	0.177 kg
		Myristic Acid	0.058 kg
		Dimethyl Amino Propyl Amine	0.111 kg

HDPE Granules may be allowed as per packaging policy.

(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi

Deptt. of C&PC U.O.No.14010/ 148 /2011- Ch.II dated 17.2.2013

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)

Advance Authorization No 0310799697 dated 27.10.2015

Ref: DGFT U.O. No. 01/83/50/353 /AM-16/DES-IV/584, dated 26.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)	1 kg.	1. Lauryl Alcohol (C1214)/Fatty Alcohol(C1214)/ Lauryl Myristyl Alcohol	0.5690 kg.
		2. Ethylene Oxide	0.3945 kg
		3. HDPE Granules	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 20.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)

Advance Authorization No 0310793437 dated 30.1.2015

0310799738 dt. 28.10.2015

Ref: DGFT U.O. No. 01/83/50/352 /AM-16/DES-IV/585, dated 26.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE METTER)	1 kg.	1. Lauryl Alcohol (C1214)/Fatty Alcohol(C1214)/ Lauryl Myristyl Alcohol	0. 3645 kg.
		2. Ethylene Oxide	0.1634 kg
		3. HDPE Granules	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
30/9/15

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

Agarwal
27/6/14

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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128

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Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of PEG 7(GLYCERYL COCOATE)

Advance Authorization No 0310793766 dated 11.2.2015

0310799736 dt. 28.10.2015

Ref: DGFT U.O. No. 01/83/50/346 /AM-16/DES-3/574, dated 24.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of PEG 7(GLYCERYL COCOATE)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
PEG 7(GLYCERYL COCOATE)	1 kg.	1. GLYCERINE	0.1570 kg.
		2. COCONUT FAT TY ACID	0.3535 kg
		3. ETHYLENE OXIDE	0.5330 kg
		4. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

(Signature)

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

(Signature)

05/12/2015

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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129
Repeat Licetix

Sub: Application from M/s. Galaxy Surfactants for issuance of licence.

M/s. Galaxy Surfactants have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

0310799735 dt. 28.10.2015 ✓

Item of export	Qty	Item of import	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 kg	Lauric Acid	0.177 kg
		Myristic Acid	0.058 kg
		Dimethyl Amino Propyl Amine	0.111 kg

HDPE Granules may be allowed as per packaging policy.

(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 148 /2011- Ch.II dated 17.2.2013

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

05/17
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Shastri Bhawari, New Delhi

Sub: Application from M/s. Galaxy Surfactants for fixation of norms.

(License No. 0310770382 dt. 14.02.2014)

0310799947 dt. 02.11.2015 ✓

M/s. Galaxy Surfactants have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of **Lauryl Amido Propyl Betaine (Active Matter 29% to 31% (Galaxy LAPB))**.

Their application has been examined. They have now furnished details of manufacturing process. This Department recommends the following norms for the present license application.

Export Item	Qty.	Import Item	
Lauryl Amido Propyl Betaine (Active Matter 29% to 31% (Galaxy LAPB). Packing Material:- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs. Nt. Wt. & 9.8 Kg. Tare Wt. Net content of HDPE Granules contained in 1.364 Carboys = 13.364kgs. 727.27 7127.27	1 kg	Lauric Acid	0.181kg
		Dimethyl Amino Propyl Amine	0.092kg
		Monochloro Acetic Acid	0.086kg
		Caustic Soda Lye	0.082kg
		Sodium Sulfite	0.0019kg
		HDPE Granules	As per packing policy

(JASBIR SINGH)
Consultant

Shri Sanjeev Kumar kala, FTDO, DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/148/2011-Ch.II dated 07.7.2014

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

05/17
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87

Repeat letter's

Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Glufosinate Ammonium 280 SL

(Advance Authorization No. 0310786689 dated 10.07.2014) ✓

(Advance Authorization No. 0310792516 dated 31.12.2014)

0310800118 dt 06.11.2015 ✓

Ref: U.O. No. 01/83/50/744/AM15/DES-4/1047 dated 27.3.2015

M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Glufosinate Ammonium 280 SL

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Glufosinate Ammonium 280 SL	1 kg.	1. Triethyl Phosphite	0.388 kg.
		2. Tetrahydrofuran (THF)	0.087 kg.
		3. Acrolein	0.141 kg
		4. 1,3,5- Trimethyl Benzene	0.050 kg
		5. Sochemie-15	0.009 kg
		6. Methanol	0.396 kg
		7. Sodium Cyanide	0.117 kg
		8. Magnesium	0.087 kg
		9. 1-Methoxy-2-Propanol	0.097 kg
		10. Propylene Glycol	0.125 Kg
		11. Terwet 500	0.293 Kg

This issues with the approval of competent authority.

Agarwal

(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/5/2015-CH-II dated 12.12.2015

11/16

12/16/2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

05/17

164
Repeat Access

13
180

Subject: Advance Authorization application from M/s. Champion Dai-ichi Technologies India Co. P. Ltd. for the import of raw materials against the export of IRON SULPHIDE REMOVAL L1019 (SCHMOO REMOVER) CHEMICALS.

(Advance Authorization No. ~~0310793544~~ dated ~~03.02.2015~~)

0310800607 dt. 02.12.2015

Ref: U.O. No. 01/82/050/0310/AM16/DES-IV/490 dated 05.08.2015.

M/s. Champion Dai-ichi Technologies India Co. P. Ltd. has submitted present applications for the import of raw materials against the export of IRON SULPHIDE REMOVAL L1019 (SCHMOO REMOVER) CHEMICALS.

The application has been examined in line with the earlier norms committee decision and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
IRON SULPHIDE REMOVAL L1019 (SCHMOO REMOVER) CHEMICALS.	1 Litre	1. TETRAKIS HYDROXYMETHYL PHOSPHONIUM SULPHATE-75 PERCENTAGE (THPS -75 PERCENTAGE)/PS-2120	0.4059 KG
		2. AQUICAR THPS-75/ AQUICAR PS-75	0.4059 KG

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430


Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/24/2015 -CH-II dated 11.01.2016

No. C.I. 14011/9/2011-JO - Ch.I
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

01/17

05/17

05/17

188

Repeat basis

0510397096 dt. 30.12.2015

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 18th December, 2014

OFFICE EMORANDUM

Sub: Application from M/s Intech Pharma Pvt. Ltd. for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence - reg.

The undersigned is directed to refer to U.O. No. 01/83/50/237/AM-15/DES-4/711 dated 26.11.2014 forwarding the application from M/s Intech Pharma Pvt. Ltd. (Licence No. 0510386028 dated 08.05.14) for fixation of input output norms for Methyl Bromide 98%+2% Chloropicrin for advance licence and to communicate that their application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

0510397096 dt. 30.12.2015

Name of Export Item(s)	Qty. in Kgs.	Name of import Item(s)	Qty. in Kgs.
Methyl Bromide 98%+2% Chloropicrin	1 kg	Liquid Bromine	1.153

This has approval of the competent authority.



(O.P. Sharma)

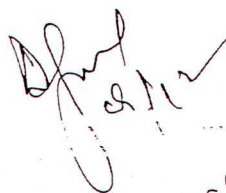
Joint Industrial Adviser

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